

WRITTEN ANSWERS TO  
QUESTIONS

Congo

\*1927. **Shri Rameshwar Tantia:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the U.N. Special Representative in the Congo, Mr. Rajeshwar Dayal has accused Belgium of having committed a triple violation of International Law by aiding Col. Mobutu's troops to enter Bukavu; and

(b) if so, the steps taken by the U.N. Security Council in the matter?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) and (b). This is an old matter and refers to certain incidents that took place in Ruandi Urundi in December last. On the basis of a report on these incidents from his Special Representative in the Congo, the U.N. Secretary General presented a Note Verbale to the Permanent Representative of Belgium in New York on January 1, 1961. In this Note the attention of the Belgian Government was drawn to violations of the Trusteeship Agreement relating to Ruanda Urundi as well as to open interference in the affairs of the Congo, a territory in respect of which the U.N. had assumed special responsibilities. As is known, from reports in the press, these developments were considered by the Security Council at the meetings held from January 12 to 14, but a Resolution, sponsored by Ceylon, Liberia and the U.A.R., failed to secure the necessary majority. Such acts, however, stand specifically condemned in the terms of the Resolution adopted by the Security Council, later, on February 21, 1961.

Godowns in Calcutta

\*1928. **Shri Subiman Ghose:** Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 1034 on the 21st December, 1960 and state:

(a) whether the high technical committee has completed the investigation into the causes of the collapse of the shell type godown for keeping foodgrains in Calcutta;

(b) if so, the reasons ascertained by it for the collapse;

(c) what recommendations have been made by the Committee; and

(d) if the reply to part (a) above be in the negative, when it is expected to complete its investigations?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) Yes, Sir.

(b) and (c). A statement is placed on the Table of the House. [See Appendix VI, annexure No. 85].

(d) Does not arise.

Price of Fertilizers

\*1930. **Shri Jinachandran:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are aware that the ever increasing price of fertilisers is adversely affecting the plantation industry, especially coffee; and

(b) in view of the high cost of production of coffee on account of this and the fall in prices in the internal and external markets, what steps Government are taking to bring down the price of fertilisers and make adequate supplies to the planters?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) There has been no increase since 1957 in the price of nitrogenous fertilizers distributed through the Central Fertilizer Pool.

(b) The current prices at which nitrogenous fertilizers are sold by the Pool are being reviewed and relevant factors will be considered by the Ministry of Food and Agriculture before determining fresh prices. Subject to availability, the intention is to meet in full the realistic demand